

CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK

O.A.No.696 of 2010
Cuttack, this the 12th November, 2010

A.K.Mitra Applicant
Versus
Union of India & Others Respondents
.....

CORAM
THE HON'BLE MR. C.R. MOHAPATRA, ADMN. MEMBER

It appears that with the present prayer the applicant approached the Respondent No.1, through representation in Annexure-A/7 dated 08.02.2010. One of his grievances in the present Original Application is non consideration of his representation dated 08.02.2010. In view of the above, having heard Mr.U.K.Sahoo, Learned Counsel for the Applicant and Mr. S. Misra, Learned ASC for the Union of India appearing on notice for the Respondents and as agreed to by both of them, without expressing any opinion on the merit of the matter, this Original Application is disposed of with direction to the Respondent No.1 to consider and dispose of the said representation under Annexure-A/7 dated 08.02.2010 and communicate the decision taken thereon in a reasoned order to the Applicant within a period of 60 days from the date of receipt of copy of this OA.

Copies of this order along with OA be sent to the Respondents at the cost of the Applicant who undertakes to deposit the postal requisite by 15.10.2010.


(C.R.MOHAPATRA)
MEMBER (ADMN.)